

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

CIRCUIT SITTING AT NAGPUR

O.A. No. 288/89

T.A. No. ---

198

DATE OF DECISION 18-1-1993

Syed Hamiduddin S. Sayeeduddin Petitioner

Mr. M. M. Sudame

Advocate for the Petitioner(s)

Versus

DRM, SE Rly. and others

Respondent

Mrs. Indira Bodade

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. M. Y. Priolkar, Member(A)

The Hon'ble Mr. V. D. Deshmukh, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? *JK*
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ? *No*
4. Whether it needs to be circulated to other Benches of the Tribunal ?

MD

*(Signature)*  
(M. Y. PRIOLKAR)  
M(A)

(9)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH  
CIRCUIT SITTING AT NAGPUR

O.A.288/89

Syed Hamiduddin  
S/o.Sayed Sayeeduddin,  
R/o.C-43/1,Motibagh,  
South Eastern Railway  
Colony,  
P.O.Bezonbagh,  
Nagpur - 440 004.

.. Applicant

-versus-

1. Divisional Railway Manager,  
South Eastern Railway,  
Nagpur.
2. The General Manager,  
South Eastern Railway,  
Garden Reach,  
Calcutta.
3. P.P.Joshi,  
Commercial Inspector,  
South Eastern Railway,  
Chhindwara, M.P.

.. Respondents

Coram: Hon'ble Shri M.Y.Priolkar,  
Member(A)

Hon'ble Shri V.D.Deshmukh  
Member(J)

Appearances:

1. Mr.M.M.Sudame  
Advocate for the  
Applicant.
2. Mrs.Indira Bodade  
Counsel for the  
Respondents.

ORAL JUDGMENT: Date: 18-1-1993  
Per M.Y.Priolkar, Member(A)


This application had been filed  
by the applicant u/s.19 of the Administrative  
Tribunals Act,1985 seeking a number of  
reliefs. Today, Mr.Sudame, learned counsel  
for the applicant stated that initially an  
interim stay had been granted by the Tribunal  
and while the stay was operating some of the  
reliefs were also granted by the respondents.

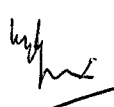
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-: 2 :-

2. The main grievances of the applicant have, therefore, been met. So the learned counsel for the applicant prays for withdrawal of the application with liberty to file a fresh application if necessary for the remaining reliefs. Mrs. Indira Bodade, learned counsel for the respondents has no objection.

3. Accordingly this application (O.A.288/89) is disposed of as withdrawn by the applicant, <sup>with the liberty as prayed for.</sup> There will be no order as to costs.

  
(V.D.DESHMUKH)  
Member(J)

  
(M.Y.PRIOLKAR)  
Member(A)

MD